

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/925/2021

This the 18th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Newson Ahmad Akhoon, Aged 30 years, S/o Ghulam Hassan Akhoon, R/o Malpora, Kulgam and another

.....Applicant

(Advocate: Mr. Aarif Javaid Khan-Not Present)

Versus

State of Jammu and Kashmir through Commissioner Secretary to Government, Home Department, Civil Secretariat, Srinagar/Jammu and six others

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 03.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 18.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Manish/Shashi/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**